

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

Item No. 108  
CP-33/241-242/ND/2024  
IA/167/2024

**IN THE MATTER OF:**

**Mr. Inderpreet Singh Jhelume**

**...APPLICANT**

**Vs**

**Mr. Gurvinder Singh**

**...RESPONDENT**

**Section**

**U/s 241-242**

**Order delivered on 10.05.2024**  
**Hybrid Hearing (PHYSICAL & VC)**

**Coram:**

**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Petitioner/Applicant**

:Mr. Ashish Mohan, Mr. Aadarsh  
Kothari, Ms. Arpita Sahu, Mr. Samarth  
Chaudhary, Advs.

**For the Respondent**

**:**

**ORDER**

**IA/167/2024**

This is an application filed under Rule 11 of the NCLT Rule, 2106 seeking an interim relief in the main petition.

Heard the Ld. Counsel on behalf of the Applicant. Issue notice to the non-applicant for filing their response and appearance and this application. Notice be issued by all means and proof of service be filed. List the matter on **18.07.2024.**

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Mahendra Khandelwal)**  
**Member (J)**